

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.246/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Shri Naved, Advocate, CTUIL
Shri Tushar Ranjan Mohapatra, WRLDC /GCIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Petitioner. Learned counsel for the Petitioner, however, added that the issue essentially involved in the present case is sharing of the terminal bay of ISTS sub-station/ switchyard/ line connecting with the ISTS, amongst the drawee entities and injecting entity and that a similar issue also came up for the consideration of the Commission in Petition No. 132/MP/2024 (RIL v. CTUIL and Ors.), which is presently reserved for the order. Learned counsel also apprised the Commission that in the said case, RIL has subsequently withdrawn its GNA application. However, prior to this development, a meeting was convened under the aegis of the CEA to resolve the various technical concerns raised by GCIL/ WRLDC in the said case and after a detailed deliberation amongst the parties, certain recommendations were made, which may also be relevant in the present case.

2. Considering the request of the learned counsel for CTUIL, the matter was adjourned.

3. The Petitioner is directed to file on an affidavit within two weeks the details of agreement of Torrent Power Limited (TPL) for the sharing of the Dedicated Transmission Line (DTL) and terminal bay.

4. The Petition will be listed for hearing on **6.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)